

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.4464/2021

(Arising out of impugned final judgment and order dated 11-11-2020 in CRLA No.1247/2000 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHRI KANT PANDEY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.71812/2021-EXEMPTION FROM FILING O.T.)

Date : 05-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Vimlesh Kumar Shukla, Sr. Adv.
Mrs. Rachna Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Issue notice.

Tag with SLP(Cr1.) No.3030 of 2021.

[RASHMI DHYANI]
COURT MASTER

[POONAM VAID]
COURT MASTER (NSH)